

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 9- IA/268(AHM) 2024
In
CP(IB) 501 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda

.....Applicant

V/s

Supreme (India) Impex Ltd

.....Respondent

Order delivered on 07/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Kuldeep Adesara, Adv.

For the Respondent :

ORDER

IA/268(AHM) 2024

This is an application filed under Section 60(5) of the IBC, 2016 by the applicant.

However, Ld. Counsel for the applicant wishes to withdraw the present application.

At this stage, **IA/268(AHM) 2024** is dismissed as withdrawn as prayed for.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)